

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6416/2021

(Arising out of impugned final judgment and order dated 08-02-2021 in A482 No. 17260/2020 passed by the High Court Of Judicature At Allahabad)

AKSHAIBAR NATH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

Date : 13-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Madhu Mukul Tripathi, Adv.
Mr. Lakshya Singh, Adv.
Mr. Santosh Kumar Pandey, AOR
Mr. Santosh Kumar Vishwakarma, Adv.

For Respondent(s) Mr. Manoj Kumar, Adv.
Mr. Anil Kumar Sinha, Adv.
Mrs. Rachna Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel appearing on behalf of the arguing counsel for the petitioner submits that he is not well and seeks for adjournment in the matter.
2. Hence, at request, list the matter after two weeks.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(RENU BALA GAMBHIR)
COURT MASTER (NSH)